

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 594/2019

RASHMI CHOPRA

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

WITH

Cr1.A. No. 598/2019 (II)

Cr1.A. No. 599/2019 (II)

Cr1.A. No. 597/2019 (II)

Cr1.A. No. 596/2019 (II)

Cr1.A. No. 595/2019 (II)

Date : 30-04-2019 These appeals were called on for pronouncement of judgment today.

For Appellant(s) Mr. Shiv Kumar Suri, AOR

For Respondent(s) Ms. Deepika Kalia, Adv.
Mr. Sarvesh Singh Baghel, AOR

Mr. Santosh Krishnan, AOR

Hon'ble Mr. Justice Ashok Bhushan pronounced the reportable judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice K.M. Joseph. The Court made the following observation in terms of the signed reportable judgment:

- (i) Criminal Appeal Nos.594, 598, 599, 597 and 596 of 2019 (arising out of SLP (Cr1.) Nos. 8103, 8050, 8052, 8042 and 8041 of 2018) are allowed. The complaint as well as summoning order dated 17.01.2017 is set aside

insofar as the appellants in the above-mentioned criminal appeals are concerned.

- (ii) Criminal Appeal No.595 of 2019 (arising out of SLP (Cr1.) No. 8039 of 2018 - Rajesh Chopra Vs. The State of Uttar Pradesh & Anr.) is partly allowed. The complaint as well as summoning order is set aside insofar as offence under Section 498A and Section 3/4 of D.P. Act is concerned, however, complaint shall proceed insofar as offence under Sections 323, 504 and 506 of I.P.C. and summoning order to that extent only is upheld.

(MEENAKSHI KOHLI)
COURT MASTER

(RENU KAPOOR)
COURT MASTER

[Signed reportable judgment is placed on the file]